

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00579/2020

Dated Tuesday the 22nd day of December Two Thousand Twenty

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)**

(Through Video Conferencing)

M.Kavinilavan, S/o. G. Mathivanan,
No. 14, Ilavarasan Nagar,
Thavalaiakuppam,
Puducherry 605007.Applicant

By Advocate M/s. R. Nandhakumar

Vs

1.The Union of India,
rep by the Secretary to the Government (Education),
Directorate of School Education,
Puducherry.

2.The Director,
Directorate of School Education,
Puducherry.Respondents

By Advocate Mr. R. Syed Mustafa

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The reliefs prayed for in this OA is as follows:

"This Hon'ble Tribunal may issue a direction directing the respondents to issue appointment/engagement order to the applicant as Guest Teacher/Lecturer (Chemistry) with effect from 28.09.2020, the date on which the selected candidates were issued engagement order and to pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. Heard Mr. R. Nandhakumar, counsel for the applicant & Mr. R. Syed Mustafa appearing for the respondents on advance notice.
3. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to dispose of the applicant's pending representation.
4. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the pending representation of the applicant dt. 07.02.2020 and pass a reasoned and speaking order as per law within a period of 45 days from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

22.12.2020

SKSI

**(S.N.Terdal)
Member(J)**